

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 363 of 2020

In

Company Appeal(AT) No. 346 of 2018

IN THE MATTER OF:

Union of India

...Appellant

Vs

**Infrastructure Leasing and Financial Services Ltd.
& Ors.**

....Respondents

Present:

For Appellant: Mr. Rahul Kripalani, Advocate for Applicant/Intervener.

**For Respondents: Mr. Vishnu Sharma, Mr. Kr. Prasoon Ranjan and Mr. Somar Roy, Advocates for NOIDA Authority
Mr. Sanjay Kapur and Mr. V.M. Kannan, Advocates for SBI & Axis Bank**

Mr. Sandeep Bajaj, Mr. Parag Maini, Mr. Abhimanyu Chopra, Mr. Soayib Qureshi, Advocates for South India Bank

Mr. Sharad Sharma, Advocate for Intervener.

ORDER

28.01.2020 Heard. Perused order of this Tribunal dated 06.01.2020. The Bank Guarantee be renewed for a further period of six months. Registry to send standing instruction to the Bank concerned to go on renewing the Bank Guarantee for same period even at the end of six months, until further orders from this Tribunal.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)